

RATIFIED

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Minutes of M.No.22/10 held on 01.09.2009 of Norms Committee (NC-I)
(DES.I Section)

The meeting No. 22/10 of the Norms Committee (NC-I) for the licensing year 2009-2010 held on 01.09.2009 under the Chairmanship of Shri A. Komu, Joint Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2004-2009 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh B. C. Nayak. D.O.	475	23062635	DHI, U.B.
2.	Sh S.K. Jain, D.O.	429A	23063321 Extn.3318	DIPP, U.B.
3.	Sh. B.D. Ghosh. Jt. IA	399	23063355	M/o Steel, U.B.
4.	Sh. K.K. Funda, Asstt. Dir.	736A		DC(MSME), N.B.
4.	Sh. A.K. Mishra, AIA			M/o Steel, U.B.
5.	Sh. Krishan Kumar, DDG & Convener NC-I	302	23061562 Ext.380	DGFT, U.B.
6.	Sh. Ramavatar Meena, FTDO	404	23061562 Ext.265	DGFT, U.B.

The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC and some manual cases and the decision taken thereon were as under: -

1	Case No.:109/48/80-ALC2/2007	Party Name:TUFF ENGINEERING PVT.LTD.	Meet No/Date:22/80-ALC2/2009 01.09.2009	Status:Case deferred
	HQ File :01/80/050/00755/AM08/	RLA File :05/24/040/00147/AM08/	Lic.No/Date:0510204041 24.05.2007	Defer Date: 27.10.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm to furnish the required information by 13.10.2009 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 27.10.2009.			

1	Case No.:117/48/80-ALC2/2007	Party Name:RAJ HAMSA ULTRALIGHTS PVT LTD	Meet No/Date:22/80-ALC2/2009 01.09.2009	Status:Case approved
	HQ File :01/80/050/00763/AM08/	RLA File :07/24/040/00141/AM08/	Lic.No/Date:0710051839 31.05.2007	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-			

2	1. Net export weights of 256 Kgs., 263 Kgs., 303 Kgs., 13 Kgs. & 2 Kgs. may be added with the quantities of export products from S.No. 1 to 5 respectively. 2. Quantity of import item at S.No.1 may be allowed as 2004 Nos. on net to net basis. 3. Quantities of import items at S.Nos. 2 & 4 may be allowed as applied for i.e. 2850 meters and 210 meters respectively inclusive of 5% wastage. 4. Quantity of import item at S.No.5 may be allowed as 5000 Nos. on net to net basis. 5. Quantities of import items at S.Nos. 24 & 25 may be allowed on net to net basis with accountability clause. 6. Rest of import items may be deleted as firm has not imported these items. Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product. The Regional Authority may take necessary action accordingly.			

3	Case No.:135/48/80-ALC2/2007	Party Name:PSL LTD.	Meet No/Date:22/80-ALC2/2009 01.09.2009	Status:Case deferred
	HQ File :01/80/050/00781/AM08/	RLA File :03/95/040/00218/AM08/	Lic.No/Date:0310431750 05.06.2007	Defer Date: 15.09.2009
	Decision : The committee observed that comments of DHI in their U.O. No. 3 3(51)/08-TSW(B)/294 dated 24.07.2009 is not covering all imported items. Accordingly committee advised the representative of DHI to furnish revised comments at the earliest. The case was therefore deferred for a short period and will be re-listed on 15.09.2009.			

4	Case No.:128/48/80-ALC2/2007	Party Name:OIL COUNTRY TUBULAR LIMITED	Meet No/Date:22/80-ALC2/2009 01.09.2009	Status:Case rejected
	HQ File :01/80/050/00774/AM08/	RLA File :09/24/040/00086/AM08/	Lic.No/Date:0910030460 06.06.2007	
	Decision : The committee noted that the applicant has not furnished the required information despite reminders. The committee has thus decided to reject the case for ratification of norms due to non submission of required information. Regarding modification of SION it was decided to advise the firm to file application separately in the prescribed format alongwith all supporting documents.			
	The Regional Authority may take note of the NC decision for information.			

	Case No.:140/48/80-ALC2/2007	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:22/80-ALC2/2009 01.09.2009	Status:Case closed
	HQ File :01/80/050/00786/AM08/	RLA File :07/24/040/00174/AM08/		

5			Lic.No/Date:0710052000 14.06.2007	
	Decision : The Committee noted that applicant firm vide their letter No. dt. 24.08.2009 informed that the subject advance authorization has been surrendered by them. The Committee accordingly decided to close the case on the part of NC without any examination.			

	Case No.:150/48/80-ALC2/2007	Party Name:OIL COUNTRY TUBULAR LIMITED	Meet No/Date:22/80-ALC2/2009 01.09.2009	Status:Case rejected
	HQ File :01/80/050/00796/AM08/	RLA File :09/24/040/00104/AM08/	Lic.No/Date:0910030628 21.06.2007	
6	Decision : The committee noted that the applicant has not furnished the required information despite reminders. The committee has thus decided to reject the case for ratification of norms due to non submission of required information. Regarding modification of SION, it was decided to advise the firm to file application separately in the prescribed format alongwith all supporting documents.			
	The Regional Authority may take note of the NC decision for information.			

	Case No.:187/48/80-ALC2/2007	Party Name:OIL COUNTRY TUBULAR LIMITED	Meet No/Date:22/80-ALC2/2009 01.09.2009	Status:Case rejected
	HQ File :01/80/050/00833/AM08/	RLA File :09/24/040/00149/AM08/	Lic.No/Date:0910030867 12.07.2007	
7	Decision : The committee noted that the applicant has not furnished the required information despite reminders. The committee has thus decided to reject the case for ratification of norms due to non submission of required information. Regarding modification of SION it was decided to advise the firm to file application separately in the prescribed format alongwith all supporting documents.			
	The Regional Authority may take note of the NC decision for information.			

	Case No.:228/48/80-ALC2/2007	Party Name:PUROLATOR INDIA LTD	Meet No/Date:22/80-ALC2/2009 01.09.2009	Status:Case rejected
	HQ File :01/80/050/00874/AM08/	RLA File :05/24/040/00330/AM08/	Lic.No/Date:0510206794 26.07.2007	
8	Decision : The Committee noted that the firm did not furnish the information sought by NC despite reminders. Thus it was decided to reject the case.			
	The RLA may take necessary action accordingly.			

	Case No.:69/36/80-ALC2/2008	Party Name:SCORPIO ENGINEERING PVT.LTD.,	Meet No/Date:22/80-ALC2/2009 01.09.2009	Status:Case closed
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9	HQ File :01/80/050/01447/AM09/	RLA File :07/24/040/00357/AM08/	Lic.No/Date:0710053033 24.08.2007	
	Decision : The Committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminder. Since, the subject authorization is quite old; the Committee presumed that ratification of norms of the subject authorization is not required to RA so that the case may be closed on the part of NC. The Regional Authority may take note of the NC decision for information.			

10	Case No.:274/48/80-ALC2/2007	Party Name:RATHI TRANSPower PVT.LTD.	Meet No/Date:22/80-ALC2/2009 01.09.2009	Status:Case approved
	HQ File :01/80/050/00920/AM08/	RLA File :31/24/040/00190/AM08/	Lic.No/Date:3110030681 06.09.2007	
	Decision : The DHI furnished written comments in this case vide their U.O. No.3(37)/2008/TSW(B)/293 dated 23.07.2009 informing that they recommended the norms based on available information as the firm's letter dt. 22.11.2008 and 06.06.2009 does not reply to the query at Sl.No. 11 of SDL. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as under:- 1. Considering nature of the product, import of 1030 kg. of SS Strip with 20% wastage may be allowed. The Regional Authority may take necessary action accordingly.			

11	Case No.:296/48/80-ALC2/2007	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:22/80-ALC2/2009 01.09.2009	Status:Case deferred
	HQ File :01/80/050/00942/AM08/	RLA File :03/95/040/00586/AM08/	Lic.No/Date:0310443655 19.09.2007	Defer Date: 27.10.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm to furnish the required information by 13.10.2009 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 27.10.2009.			

12	Case No.:1/32/80-ALC2/2007	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:22/80-ALC2/2009 01.09.2009	Status:Case deferred
	HQ File :01/80/050/00517/AM08/	RLA File :04/24/040/00170/AM08/	Lic.No/Date:0410091601 16.10.2007	Defer Date: 27.10.2009
	Decision : The Committee observed that firm had not replied to the query regarding Sl.No. 11 of SDL in response to this office letter calling for certain information despite reminder. However, considering the fact that reminder to the firm to expedite the required information was issued			

late, the Committee decided to issue final reminder to the firm to furnish the required information by 13.10.2009 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 27.10.2009.

13	Case No.:386/48/80-ALC2/2007	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:22/80-ALC2/2009 01.09.2009	Status:Case deferred
	HQ File :01/80/050/01032/AM08/	RLA File :03/94/040/00922/AM08/	Lic.No/Date:0310453541 11.12.2007	Defer Date: 27.10.2009
	Decision :The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm to furnish the required information by 13.10.2009 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 27.10.2009.			

14	Case No.:21/12/80-ALC2/2008	Party Name:QUADRANT EPP SURLON INDIA LTD.	Meet No/Date:22/80-ALC2/2009 01.09.2009	Status:Case deferred
	HQ File :01/80/050/00387/AM09/	RLA File :05/24/040/00886/AM08/	Lic.No/Date:0510216788 21.02.2008	Defer Date: 27.10.2009
	Decision : The Committee observed that the comments called for from C&PC and DC(MSME) are yet to be received. The Committee, therefore, decided to write a D.O. reminder to Dr. Qzzatullah, Director (Chem.) and concerned officer in C&PC for expediting their comments. The case may be re-listed on 27.10.2009.			

15	Case No.:25/12/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:22/80-ALC2/2009 01.09.2009	Status:Case deferred
	HQ File :01/80/050/00391/AM09/	RLA File :04/24/040/00408/AM08/	Lic.No/Date:0410094947 01.04.2008	Defer Date: 27.10.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm to furnish the required information by 13.10.2009 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 27.10.2009.			

16	Case No.:5/17/81-ALC2/2008	Party Name:VISIOCORP MOTHERSON LTD.	Meet No/Date:22/80-ALC2/2009 01.09.2009	Status:Case deferred
	HQ File :01/81/050/00252/AM09/	RLA File :05/24/040/00238/AM09/	Lic.No/Date:0510223636 09.07.2008	Defer Date: 27.10.2009
	Decision : The Committee noted that firm has furnished their reply and case was under study with DHI. The Committee, therefore, decided to defer the consideration and to re-list the case on 27.10.2009.			

17	Case No.:12/20/80-ALC2/2008	Party Name:ICEM ENGINEERING COMPANY LIMITED,	Meet No/Date:22/80-ALC2/2009 01.09.2009	Status:Case deferred
	HQ File :01/80/050/00768/AM09/	RLA File :03/94/040/00307/AM09/	Lic.No/Date:0310479715 22.07.2008	Defer Date: 27.10.2009
	Decision : The representative of DIPP informed the Committee that they have not received the firm's reply. The Committee therefore handed-over the firm's reply to the technical authority for examination and submission of comments. The case may be re-listed on 27.10.2009.			

18	Case No.:28/20/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:22/80-ALC2/2009 01.09.2009	Status:Case deferred
	HQ File :01/80/050/00784/AM09/	RLA File :03/95/040/00325/AM09/	Lic.No/Date:0310479853 23.07.2008	Defer Date: 15.09.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration for short period and to re-list the case on 15.09.2009.			

19	Case No.:47/20/80-ALC2/2008	Party Name:AQUASUB ENGINEERING	Meet No/Date:22/80-ALC2/2009 01.09.2009	Status:Case deferred
	HQ File :01/80/050/00803/AM09/	RLA File :32/24/040/00020/AM09/	Lic.No/Date:3210038429 31.07.2008	Defer Date: 27.10.2009
	Decision : The Committee noted that firm has furnished their reply and case was under study with DIPP. The Committee, therefore, decided to defer the consideration and to re-list the case on 27.10.2009.			

20	Case No.:29/28/80-ALC2/2008	Party Name:MANAKSIA LTD.(FORMERLY HINDUSTHAN SEALS LTD.)	Meet No/Date:22/80-ALC2/2009 01.09.2009	Status:Case deferred
	HQ File :01/80/050/01110/AM09/	RLA File :02/24/040/00162/AM09/	Lic.No/Date:0210117855 23.09.2008	Defer Date: 15.09.2009
	Decision : The representative of the MOS informed the Committee that the case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration for short period and to re-list the case on 15.09.2009.			

21	Case No.:34/28/80-ALC2/2008	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:22/80-ALC2/2009 01.09.2009	Status:Case deferred
	HQ File :01/80/050/01115/AM09/	RLA File :03/94/040/00549/AM09/	Lic.No/Date:0310487648 24.09.2008	Defer Date: 27.10.2009
	Decision : The representative of DHI informed the Committee that they have not received the firm's reply. The Committee therefore handed-over the firm's reply to the technical authority for examination and submission of comments. The case may be re-listed on 27.10.2009.			

22	Case No.:1/36/80-ALC2/2008	Party Name:MASTER HANDLERS PVT. LTD.	Meet No/Date:22/80-ALC2/2009 01.09.2009	Status:Case deferred
	HQ File :01/80/050/01280/AM09/	RLA File :31/24/040/00211/AM09/	Lic.No/Date:3110036055 12.11.2008	Defer Date: 27.10.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm to furnish the required information by 13.10.2009 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 27.10.2009.			

23	Case No.:20/36/80-ALC2/2008	PartyName: INTERNATIONAL TUBULAR SERVICES (INDIA) PVT. LTD.	Meet No/Date:22/80-ALC2/2009 01.09.2009	Status:Case deferred
	HQ File :01/80/050/01299/AM09/	RLA File :03/94/040/00794/AM09/	Lic.No/Date:0310494578 18.11.2008	Defer Date: 27.10.2009
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 27.10.2009:- 1. Information in respect of Sl.No.5 & 11 of the Standard Deficiency Format. 2. Firm has mentioned at column 15 of the application that total net weight of items to be imported is 40330 kg. while at column 10 of ANF 4B, it has mentioned total net weight of items to be imported is 67500 kg. which needs clarification.			

24	Case No.:29/36/80-ALC2/2008	Party Name:METSO PAPER INDIA PVT.LTD.	Meet No/Date:22/80-ALC2/2009 01.09.2009	Status:Case rejected
	HQ File :01/80/050/01308/AM09/	RLA File :05/24/040/00535/AM09/	Lic.No/Date:0510231137 19.11.2008	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The RLA may take necessary action accordingly.			

25	Case No.:40/36/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:22/80-ALC2/2009 01.09.2009	Status:Case rejected
	HQ File :01/80/050/01319/AM09/	RLA File :61/24/040/00053/AM09/	Lic.No/Date:6110000244 19.11.2008	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs.			

The RLA may take necessary action accordingly.

26	Case No.:39/36/80-ALC2/2008	Party Name:SUNDARAM BRAKE LININGS LIMITED,	Meet No/Date:22/80-ALC2/2009 01.09.2009	Status:Case rejected
	HQ File :01/80/050/01318/AM09/	RLA File :04/24/040/00206/AM09/	Lic.No/Date:0410100176 20.11.2008	
	Decision : The committee observed that the exporter vide its letter dt. 25.06.2009 expressed their inability to furnish the required information at this stage. The Committee therefore decided to reject the case on the ground that the firm has failed to furnish the required information, in the absence of which, it was not possible to decide the requirement of inputs. The RLA may take necessary action accordingly.			

27	Case No.:46/36/80-ALC2/2008	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:22/80-ALC2/2009 01.09.2009	Status:Case deferred
	HQ File :01/80/050/01325/AM09/	RLA File :03/95/040/00715/AM09/	Lic.No/Date:0310495199 21.11.2008	Defer Date: 27.10.2009
	Decision : The committee noted that firm has desired to ratify the norms of subject advance authorization on repeat basis based on the norms of their similar authorization. The committee however observed that norms for an earlier case quoted by the exporter cannot be applied in this case. The Committee, therefore, decided to issue final reminder to the firm to furnish the required information by 13.10.2009 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 27.10.2009.			

28	Case No.:54/36/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:22/80-ALC2/2009 01.09.2009	Status:Case approved
	HQ File :01/80/050/01333/AM09/	RLA File :04/24/040/00001/AM09/	Lic.No/Date:0410100307 25.11.2008	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The RLA may take necessary action accordingly.			

29	Case No.:1/33/85-ALC3/2008	Party Name:BOVING FOURESS LIMITED,	Meet No/Date:22/80-ALC2/2009 01.09.2009	Status:Case deferred
	HQ File :01/85/050/00218/AM09/	RLA File :07/24/040/00524/AM09/	Lic.No/Date:0710061697 15.12.2008	Defer Date: 27.10.2009

Decision : The representative of the DHI informed the Committee that the case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 27.10.2009.

30	Case No.:9/33/85-ALC3/2008	Party Name:ENERGY DEVELOPMENT CO. LTD,	Meet No/Date:22/80-ALC2/2009 01.09.2009	Status:Case closed
	HQ File :01/85/050/00226/AM09/	RLA File :07/24/040/00496/AM09/	Lic.No/Date:0710061934 23.12.2008	
	Decision : The Committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminder. Since, the subject authorization is quite old; the Committee presumed that ratification of norms of the subject authorization is not required to RA so that the case may be closed on the part of NC. The Regional Authority may take note of the NC decision for information.			

31	Case No.:1/44/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:22/80-ALC2/2009 01.09.2009	Status:Case deferred
	HQ File :01/80/050/01661/AM09/	RLA File :09/24/040/00377/AM09/	Lic.No/Date:0910036659 09.01.2009	Defer Date: 27.10.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 27.10.2009.			

32	Case No.:4/44/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:22/80-ALC2/2009 01.09.2009	Status:Case deferred
	HQ File :01/80/050/01664/AM09/	RLA File :03/95/040/00828/AM09/	Lic.No/Date:0310501993 09.01.2009	Defer Date: 27.10.2009
	Decision : The representative of the DHI informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 27.10.2009.			

33	Case No.:13/44/80-ALC2/2008	Party Name:HYDRAULIC MANIFOLDS INDIA PVT.LTD	Meet No/Date:22/80-ALC2/2009 01.09.2009	Status:Case deferred
	HQ File :01/80/050/01673/AM09/	RLA File :31/24/040/00268/AM09/	Lic.No/Date:3110036948 12.01.2009	Defer Date: 27.10.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 27.10.2009.			

34	Case No.:15/44/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:22/80-ALC2/2009 01.09.2009	Status:Case deferred
	HQ File :01/80/050/01675/AM09/	RLA File :09/24/040/00369/AM09/	Lic.No/Date:0910036679 12.01.2009	Defer Date: 27.10.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 27.10.2009.			

35	Case No.:17/44/80-ALC2/2008	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:22/80-ALC2/2009 01.09.2009	Status:Case deferred
	HQ File :01/80/050/01677/AM09/	RLA File :03/95/040/00850/AM09/	Lic.No/Date:0310502384 13.01.2009	Defer Date: 27.10.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 27.10.2009.			

36	Case No.:18/44/80-ALC2/2008	Party Name:ZINSER TEXTILE SYSTEMS PVT. LTD.	Meet No/Date:22/80-ALC2/2009 01.09.2009	Status:Case deferred
	HQ File :01/80/050/01678/AM09/	RLA File :03/95/040/00742/AM09/	Lic.No/Date:0310502421 13.01.2009	Defer Date: 27.10.2009
	Decision :The Committee observed that the comments called for from Textile Commissioner are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 27.10.2009.			

37	Case No.:24/44/80-ALC2/2008	Party Name:SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:22/80-ALC2/2009 01.09.2009	Status:Case approved
	HQ File :01/80/050/01684/AM09/	RLA File :07/24/040/00540/AM09/	Lic.No/Date:0710062404 16.01.2009	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Net weights of 120 kgs., 350 Kgs., 550 Kgs., 650 Kgs., 650 Kgs., 650 Kgs., 850 Kgs., 650 Kgs & 425 Kgs. may be specified with the quantities of export products from S.Nos. 1 to 9 respectively. 2. Import items from S.Nos. 1 to 8, 15 & 16 may be allowed on net to net basis. 3. Import items from S.Nos. 10 to 14 viz. Rods of Stainless Austenitic Steel 1.4435, may be allowed as 4.8 meters, 4.9 meters, 5.1 meters, 5.0 meters & 4.6 meters respectively inclusive of wastage of 2%.			

4. Import item at S.No. 17 may be allowed as 273 kgs. inclusive of a wastage of 5%.
5. Import items from S.Nos. 19 to 22 may be allowed as 120 kgs., 296 kgs., 780 kgs. & 734 kgs. respectively inclusive of a wastage of 5%.
6. Import items from S.Nos. 24 to 27 may be allowed as 112 kgs., 428 kgs., 332 kgs. & 648 kgs. respectively inclusive of a wastage of 5%.
7. For import items at Sl .Nos. 9, 18 & 23, it was decided by the committee that as these are charges for certificates, same are not eligible for **duty exemption benefit** under the Duty Exemption Scheme.

The Regional Authority may take necessary action accordingly.

38	Case No.:31/44/80-ALC2/2008	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:22/80-ALC2/2009 01.09.2009	Status:Case deferred
	HQ File :01/80/050/01691/AM09/	RLA File :03/95/040/00851/AM09/	Lic.No/Date:0310503132 20.01.2009	Defer Date: 27.10.2009
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 27.10.2009:- 1. Information in respect of Sl.No.11 of the Standard Deficiency Format.			

39	Case No.:18/7/80-ALC2/2009	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:22/80-ALC2/2009 01.09.2009	Status:Case deferred
	HQ File :01/80/050/00085/AM10/	RLA File :03/95/040/00989/AM09/	Lic.No/Date:0310511441 13.03.2009	Defer Date: 27.10.2009
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority despite reminder. The Committee, however, decided to issue final reminder to RA & firm to report the status by 13.10.2009 otherwise it will be treated as confirmed that ratification of norms of the subject license is not required and the case will be closed on the part of NC in its next meeting to be held on 27.10.2009.			

40	Case No.:17/7/80-ALC2/2009	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:22/80-ALC2/2009 01.09.2009	Status:Case deferred
	HQ File :01/80/050/00084/AM10/	RLA File :03/95/040/01014/AM09/	Lic.No/Date:0310512044 18.03.2009	Defer Date: 27.10.2009
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority despite reminder. The Committee, however, decided to issue final reminder to RA & firm to report the status by 13.10.2009 otherwise it will be treated as confirmed that ratification of norms of the subject license is not required and the case will be closed on the part of NC in its next meeting to be held on 27.10.2009.			

41	Case No.:23/15/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:22/80-ALC2/2009 01.09.2009	Status:Case deferred
	HQ File :01/80/050/00207/AM10/	RLA File :07/24/040/00682/AM09/	Lic.No/Date:0710063809 24.03.2009	Defer Date: 27.10.2009
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 27.10.2009:- 1. Information in respect of SI.No.9 of the Standard Deficiency Format. 2. Specification of import in item no. 31. 3. Specification of import item no. 6 & 46.			

42	Case No.:9/14/80-ALC2/2009	Party Name:BANGALORE BIOTECH LABS PVT LTD.,	Meet No/Date:22/80-ALC2/2009 01.09.2009	Status:Case deferred
	HQ File :01/80/050/00179/AM10/	RLA File :07/24/040/00664/AM09/	Lic.No/Date:0710063818 24.03.2009	Defer Date: 27.10.2009
	Decision : The Committee noted that firm has sought time for submission of required information. The Committee, therefore, decided to remind the firm for expediting the said information by 13.10.2009 otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 27.10.2009.			

43	Case No.:6/14/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:22/80-ALC2/2009 01.09.2009	Status:Case deferred
	HQ File :01/80/050/00176/AM10/	RLA File :09/24/040/00473/AM09/	Lic.No/Date:0910037585 31.03.2009	Defer Date: 27.10.2009
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 27.10.2009:- 1. Specific item of export with specific quantity in no and weight. 2. Input Weight of each casting/ forging and corresponding finished weight. 3. Use of each component proposed for import in the manufacture of export product 4. Length and weight of different types of pipes proposed for import. 5. Net weight and gross weight of item no 77 of import. 6. Serial no 5,6,9 & 11 of SDL export product wise.			

	Case No.:22/15/80-ALC2/2009	Party Name:AQUASUB ENGINEERING	Meet No/Date:22/80-ALC2/2009 01.09.2009	Status:Case deferred
	HQ File :01/80/050/00206/AM10/	RLA File :32/24/040/00068/AM09/		

44			Lic.No/Date:3210040136 01.04.2009	Defer Date: 27.10.2009
	Decision : The representative of DIPP informed the Committee that they have not received the firm's reply. The Committee therefore handed-over the firm's reply to the technical authority for examination and submission of comments. The case may be re-listed on 27.10.2009.			

45	Case No.:15/15/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:22/80-ALC2/2009 01.09.2009	Status:Case deferred
	HQ File :01/80/050/00199/AM10/	RLA File :04/24/040/00293/AM09/	Lic.No/Date:0410103657 03.04.2009	Defer Date: 27.10.2009
	Decision : The Committee noted that firm has furnished their reply and case was under study with DHI. The Committee, therefore, decided to defer the consideration and to re-list the case on 27.10.2009.			

46	Case No.:16/15/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:22/80-ALC2/2009 01.09.2009	Status:Case deferred
	HQ File :01/80/050/00200/AM10/	RLA File :04/24/040/00303/AM09/	Lic.No/Date:0410103660 03.04.2009	Defer Date: 27.10.2009
	Decision : The Committee noted that firm has furnished their reply and case was under study with DHI. The Committee, therefore, decided to defer the consideration and to re-list the case on 27.10.2009.			

47	Case No.:7/14/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:22/80-ALC2/2009 01.09.2009	Status:Case deferred
	HQ File :01/80/050/00177/AM10/	RLA File :04/24/040/00299/AM09/	Lic.No/Date:0410103654 03.04.2009	Defer Date: 27.10.2009
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 27.10.2009:-			
	1. It is observed that item of export as per the application is steam generator while the description of export product has changed to "piping component" in the enclosure. The firm may be asked to give specific item of export under to "piping component", their quantity and weight separately. 2. Serial no 4,5,9 & 11 of SDL for each export product separately. 3. Input Weight of each casting/ forging and corresponding finished weight separately. 4. Quantity of pipe fittings may be given separately. (Item no 4 of import). 5. Quantity of seamless and welded pipes separately both in weight and length for each type of steel i.e. CS, AS and SS.			

48	Case No.:8/14/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:22/80-ALC2/2009 01.09.2009	Status:Case deferred
	HQ File :01/80/050/00178/AM10/	RLA File :04/24/040/00298/AM09/	Lic.No/Date:0410103650 03.04.2009	Defer Date: 27.10.2009
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 27.10.2009:- 1. It is observed that item of export as per the application is steam generator while the description of export product has changed to “piping component” in the enclosure. The firm may be asked to give specific item of export under to “piping component”, their quantity and weight separately. 2. Serial no 5,9 & 11 of SDL for each export product separately. 3. Input Weight of each casting/ forging and corresponding finished weight separately. 4. Quantity of pipe fittings may be given separately. 5. Quantity of seamless and welded pipes separately both in weight and length for each type of steel i.e. CS, AS and SS.			

49	Case No.:3/14/80-ALC2/2009	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:22/80-ALC2/2009 01.09.2009	Status:Case deferred
	HQ File :01/80/050/00173/AM10/	RLA File :07/24/040/00697/AM09/	Lic.No/Date:0710064050 06.04.2009	Defer Date: 27.10.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 27.10.2009.			

50	Case No.:4/14/80-ALC2/2009	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:22/80-ALC2/2009 01.09.2009	Status:Case deferred
	HQ File :01/80/050/00174/AM10/	RLA File :03/94/040/01064/AM09/	Lic.No/Date:0310515019 09.04.2009	Defer Date: 27.10.2009
	Decision : The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 27.10.2009.			

51	Case No.:2/14/80-ALC2/2009	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:22/80-ALC2/2009 01.09.2009	Status:Case deferred
	HQ File :01/80/050/00172/AM10/	RLA File :07/24/040/00016/AM10/	Lic.No/Date:0710064254 20.04.2009	Defer Date: 27.10.2009
	Decision :The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected			

without any further chance and no further representation will be entertained. The case may be re-listed on 27.10.2009.

52	Case No.:5/14/80-ALC2/2009	Party Name:AIA ENGINEERING LTD.	Meet No/Date:22/80-ALC2/2009 01.09.2009	Status:Case deferred
	HQ File :01/80/050/00175/AM10/	RLA File :08/24/040/00009/AM10/	Lic.No/Date:0810079414 21.04.2009	Defer Date: 27.10.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 27.10.2009.			

53	Case No.:6/7/80-ALC2/2009	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:22/80-ALC2/2009 01.09.2009	Status:Case deferred
	HQ File :01/80/050/00073/AM10/	RLA File :05/24/040/00001/AM10/	Lic.No/Date:0510240645 30.04.2009	Defer Date: 27.10.2009
	Decision : The representative of DIPP has returned the case file and suggested to call for some additional information. On his recommendation, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 27.10.2009:- 1. Information in respect of Sl.No.3,4,5,11 & 13 of the Standard Deficiency Format export product wise.			

54	Case No.:7/7/80-ALC2/2009	Party Name:ABB LIMITED	Meet No/Date:22/80-ALC2/2009 01.09.2009	Status:Case deferred
	HQ File :01/80/050/00074/AM10/	RLA File :07/24/040/00036/AM10/	Lic.No/Date:0710064449 30.04.2009	Defer Date: 27.10.2009
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority despite reminder. The Committee, however, decided to issue final reminder to RA & firm to report the status by 13.10.2009 otherwise it will be treated as confirmed that ratification of norms of the subject license is not required and the case will be closed on the part of NC in its next meeting to be held on 27.10.2009.			

55	Case No.:1/7/80-ALC2/2009	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:22/80-ALC2/2009 01.09.2009	Status:Case deferred
	HQ File :01/80/050/00068/AM10/	RLA File :03/95/040/00983/AM09/	Lic.No/Date:0310517989 01.05.2009	Defer Date: 27.10.2009
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority despite reminder. The Committee, however, decided to issue final reminder to RA & firm to report the status by 13.10.2009 otherwise it will be treated as confirmed that ratification of norms of the subject license is not required and the case will be closed on the part of NC in its next meeting to be held on 27.10.2009.			

56	Case No.:4/7/80-ALC2/2009	Party Name:CAMFIL FARR AIR FILTRATION INDIA LTD	Meet No/Date:22/80-ALC2/2009 01.09.2009	Status:Case deferred
	HQ File :01/80/050/00071/AM10/	RLA File :05/24/040/00795/AM09/	Lic.No/Date:0510240794 04.05.2009	Defer Date: 27.10.2009
	Decision : The Committee noted that firm has furnished their reply and case was under study with DIPP. The Committee, therefore, decided to defer the consideration and to re-list the case on 27.10.2009.			

57	Case No.:5/7/80-ALC2/2009	Party Name:CAMFIL FARR AIR FILTRATION INDIA LTD	Meet No/Date:22/80-ALC2/2009 01.09.2009	Status:Case deferred
	HQ File :01/80/050/00072/AM10/	RLA File :05/24/040/00323/AM09/	Lic.No/Date:0510240820 04.05.2009	Defer Date: 27.10.2009
	Decision : The Committee noted that firm has furnished their reply and case was under study with DIPP. The Committee, therefore, decided to defer the consideration and to re-list the case on 27.10.2009.			

58	Case No.:8/7/80-ALC2/2009	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:22/80-ALC2/2009 01.09.2009	Status:Case deferred
	HQ File :01/80/050/00075/AM10/	RLA File :05/24/040/00057/AM10/	Lic.No/Date:0510240867 05.05.2009	Defer Date: 27.10.2009
	Decision : The representative of DIPP informed the Committee that they have not received the firm's reply. The Committee therefore handed-over the firm's reply to the technical authority for examination and submission of comments. The case may be re-listed on 27.10.2009.			

59	Case No.:10/14/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:22/80-ALC2/2009 01.09.2009	Status:Case deferred
	HQ File :01/80/050/00180/AM10/	RLA File :09/24/040/00004/AM10/	Lic.No/Date:0910037842 06.05.2009	Defer Date: 27.10.2009
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority in spite of reminder. The Committee, therefore, decided to remind RA with a copy to firm to forward 4 set of application at the earliest and on receipt forward the same to DHI for examination and submission of comments. The case may be re-listed on 27.10.2009.			

60	Case No.:11/7/80-ALC2/2009	Party Name:UNITED CONVEYOR CORPORATION (INDIA)PVT.LTD.	Meet No/Date:22/80-ALC2/2009 01.09.2009	Status:Case deferred
	HQ File :01/80/050/00078/AM10/	RLA File :02/24/040/00022/AM10/	Lic.No/Date:0210126276 06.05.2009	Defer Date: 27.10.2009
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 27.10.2009:-			

1. Information in respect of Sl.No.3,4,5 & 11 of the Standard Deficiency Format.

61	Case No.:13/7/80-ALC2/2009	Party Name:ROCKWELL AUTOMATION INDIA PRIVATE LIMITED	Meet No/Date:22/80-ALC2/2009 01.09.2009	Status:Case deferred
	HQ File :01/80/050/00080/AM10/	RLA File :05/24/040/00070/AM10/	Lic.No/Date:0510241021 08.05.2009	Defer Date: 27.10.2009
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority despite reminder. The Committee, however, decided to issue final reminder to RA & firm to report the status by 13.10.2009 otherwise it will be treated as confirmed that ratification of norms of the subject license is not required and the case will be closed on the part of NC in its next meeting to be held on 27.10.2009.			

62	Case No.:14/7/80-ALC2/2009	Party Name:ROCKWELL AUTOMATION INDIA PRIVATE LIMITED	Meet No/Date:22/80-ALC2/2009 01.09.2009	Status:Case deferred
	HQ File :01/80/050/00081/AM10/	RLA File :05/24/040/00073/AM10/	Lic.No/Date:0510241022 08.05.2009	Defer Date: 27.10.2009
	Decision :The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority despite reminder. The Committee, however, decided to issue final reminder to RA & firm to report the status by 13.10.2009 otherwise it will be treated as confirmed that ratification of norms of the subject license is not required and the case will be closed on the part of NC in its next meeting to be held on 27.10.2009.			

63	Case No.:15/7/80-ALC2/2009	Party Name:VP ENGINEERS	Meet No/Date:22/80-ALC2/2009 01.09.2009	Status:Case approved
	HQ File :01/80/050/00082/AM10/	RLA File :04/24/040/00009/AM10/	Lic.No/Date:0410104547 11.05.2009	
	Decision :The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Total net weight of export product may be specified as 1914 kgs. 2. Words "OD 20.2 ± 0.1MM, Length 204 ± 1.0 MM" may be suffixed with the description of import item. 3. Quantity of import item may be allowed as 66000 Nos. (1914 Kgs.) on net to net basis. The Regional Authority may take necessary action accordingly.			

	Case No.:21/7/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:22/80-ALC2/2009 01.09.2009	Status:Case deferred
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64	HQ File :01/80/050/00088/AM10/	RLA File :05/24/040/00732/AM09/	Lic.No/Date:0510241368 13.05.2009	Defer Date: 27.10.2009
Decision : The representative of DHI informed the Committee that they have not received the firm's reply. The Committee therefore handed-over the firm's reply to the technical authority for examination and submission of comments. The case may be re-listed on 27.10.2009.				

65	Case No.:22/7/80-ALC2/2009	Party Name:VA TECH ESCHER WYSS FLOVELPVT. LTD.,	Meet No/Date:22/80-ALC2/2009 01.09.2009	Status:Case deferred
	HQ File :01/80/050/00089/AM10/	RLA File :05/24/040/00067/AM10/	Lic.No/Date:0510241369 14.05.2009	Defer Date: 27.10.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 27.10.2009.			

66	Case No.:12/14/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:22/80-ALC2/2009 01.09.2009	Status:Case deferred
	HQ File :01/80/050/00182/AM10/	RLA File :09/24/040/00048/AM10/	Lic.No/Date:0910038038 28.05.2009	Defer Date: 27.10.2009
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 27.10.2009:- 1. Weigh of each export product separately. 2. Input Weight of each casting/ forging and corresponding finished weight. 3. Use of each component proposed for import in the manufacture of export product 4. Length and weight of different types of pipes proposed for import. 5. Details of item no 163, 164,209 and 270. 6. net weight and gross weight of items manufactured out of item no 240 ,242 of import separately 7. Length and weight of different types of pipes proposed for import. 8. Serial no 5, 9 & 11 of SDL export product wise.			

67	Case No.:13/14/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:22/80-ALC2/2009 01.09.2009	Status:Case deferred
	HQ File :01/80/050/00183/AM10/	RLA File :09/24/040/00051/AM10/	Lic.No/Date:0910038039 28.05.2009	Defer Date: 27.10.2009
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 27.10.2009:- 1. Specific item of export with weigh of each export product separately with detail specification.			

2. Input Weight of each casting/ forging and corresponding finished weight.
3. Use of each component proposed for import in the manufacture of export product
4. Specific item covered under item no 17 of import.
5. Serial no 4,5,9 & 11 of SDL export product wise.

68	Case No.:4/15/80-ALC2/2009	Party Name:CANTRONICS OFFICE EQUIPMENTS PVT.LTD.,	Meet No/Date:22/80-ALC2/2009 01.09.2009	Status:Case deferred
	HQ File :01/80/050/00188/AM10/	RLA File :03/94/040/01084/AM09/	Lic.No/Date:0310521720 28.05.2009	Defer Date: 27.10.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 27.10.2009.			

69	Case No.:11/14/80-ALC2/2009	Party Name:AUTO TECH INDUSTRIES (INDIA) PVT. LTD.,	Meet No/Date:22/80-ALC2/2009 01.09.2009	Status:Case deferred
	HQ File :01/80/050/00181/AM10/	RLA File :04/24/040/00042/AM10/	Lic.No/Date:0410105021 01.06.2009	Defer Date: 27.10.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 27.10.2009.			

70	Case No.:24/15/80-ALC2/2009	Party Name:GEA ECOFLEX INDIA PVT.LTD.	Meet No/Date:22/80-ALC2/2009 01.09.2009	Status:Case deferred
	HQ File :01/80/050/00208/AM10/	RLA File :03/94/040/00194/AM10/	Lic.No/Date:0310522982 08.06.2009	Defer Date: 27.10.2009
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 27.10.2009:- 1. Information in respect of items at S.Nos. 3, 11 & 11(a) of Standard Deficiency Format. 2. Quantity of export product in numbers. 3. Thickness of import item.			

71	Case No.:8/15/80-ALC2/2009	Party Name:RATNAVEER STAINLESS PRODUCTS (PVT) LTD,	Meet No/Date:22/80-ALC2/2009 01.09.2009	Status:Case deferred
	HQ File :01/80/050/00192/AM10/	RLA File :34/24/040/00170/AM09/	Lic.No/Date:3410024444 11.06.2009	Defer Date: 27.10.2009
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 27.10.2009:-			

1. Information in respect of Sl.No.3,5 & 11 of the Standard Deficiency Format.
2. Justification for use of second grade SS Sheets.

72	Case No.:14/14/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:22/80-ALC2/2009 01.09.2009	Status:Case deferred
	HQ File :01/80/050/00184/AM10/	RLA File :61/24/040/00012/AM10/	Lic.No/Date:6110000320 19.06.2009	Defer Date: 27.10.2009
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 27.10.2009:- 1. Specific quantity of each export product and their weight separately with details of Auxiliaries. 2. Input Weight of each casting/ forging and corresponding finished weight. 3. Use of each component proposed for import in the manufacture of export product 4. Total value of insulating material proposed for import. 5. Length and weight of different types of pipes proposed for import separately. 6. Serial no 5 ,9 & 11 of SDL export product wise. 7. Length and weight of low fin pipes proposed for import. (Item no 76). 8. Input weight and finished weight of titanium Claded plates with thickness of cladding.(Item no- 74). 9. Break up different items of item no 22,53 of import.			

73	Case No.:1/14/80-ALC2/2009	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:22/80-ALC2/2009 01.09.2009	Status:Case deferred
	HQ File :01/80/050/00171/AM10/	RLA File :53/24/040/00003/AM10/	Lic.No/Date:5310008632 25.06.2009	Defer Date: 27.10.2009
	Decision : The Committee noted that firm has furnished their reply and case was under study with DC(MSME). The Committee, therefore, decided to defer the consideration and to re-list the case on 27.10.2009.			

74	Case No.:1/15/80-ALC2/2009	Party Name:KUVAWALA DRILL-EQUIP	Meet No/Date:22/80-ALC2/2009 01.09.2009	Status:Case deferred
	HQ File :01/80/050/00185/AM10/	RLA File :03/94/040/00237/AM10/	Lic.No/Date:0310526625 01.07.2009	Defer Date: 27.10.2009
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 27.10.2009:- 1. Information in respect of Sl.No.3,4,5 & 11 of the Standard Deficiency Format.			

75	Case No.:5/15/80-ALC2/2009	Party Name:DIAMOND METAL SCREENS (P) LTD	Meet No/Date:22/80-ALC2/2009 01.09.2009	Status:Case approved
	HQ File :01/80/050/00189/AM10/	RLA File :07/24/040/00138/AM10/	Lic.No/Date:0710065722 02.07.2009	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- Word “relevant” may be prefixed with the description of import item and its quantity may be allowed as 5718 Kgs. inclusive of 10% wastage after 1/3rd recovery of scrap. The Regional Authority may take necessary action accordingly.			

76	Case No.:12/15/80-ALC2/2009	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:22/80-ALC2/2009 01.09.2009	Status:Case deferred
	HQ File :01/80/050/00196/AM10/	RLA File :04/24/040/00067/AM10/	Lic.No/Date:0410105868 03.07.2009	Defer Date: 27.10.2009
	Decision : The representative of DHI informed the Committee that they have not received the firm’s application. The Committee therefore handed-over the firm’s application to the technical authority for examination and submission of comments. The case may be re-listed on 27.10.2009.			

77	Case No.:14/15/80-ALC2/2009	Party Name:LUBI SUBMERSIBLES LTD	Meet No/Date:22/80-ALC2/2009 01.09.2009	Status:Case deferred
	HQ File :01/80/050/00198/AM10/	RLA File :08/24/040/00074/AM10/	Lic.No/Date:0810081260 07.07.2009	Defer Date: 27.10.2009
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 27.10.2009:- 1. Information in respect of Sl.No.4,5,11 & 11(A) of the Standard Deficiency Format export product wise.			

78	Case No.:26/15/80-ALC2/2009	Party Name:STARION INDIA PLTD	Meet No/Date:22/80-ALC2/2009 01.09.2009	Status:Case deferred
	HQ File :01/80/050/00210/AM10/	RLA File :31/24/040/00051/AM10/	Lic.No/Date:3110039118 07.07.2009	Defer Date: 27.10.2009
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 27.10.2009:-			

1. Information in respect of Sl.No.4,5,11 & 11(A) of the Standard Deficiency Format export product wise.

79	Case No.:27/15/80-ALC2/2009	Party Name:ARMOR PLAST LTD.,	Meet No/Date:22/80-ALC2/2009 01.09.2009	Status:Case deferred
	HQ File :01/80/050/00211/AM10/	RLA File :07/24/040/00085/AM10/	Lic.No/Date:0710065834 08.07.2009	Defer Date: 27.10.2009
	Decision : The representative of the DIPP informed the Committee that the case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 27.10.2009.			

S.No.98

Case No. A/R-14	M/s. BHEL Ltd.,	F.No. 01/80/50/167/AM06/DES.I	Lic.No. & Date
Meeting No. 22/10		RA F.No.11/24/040/11/AM06	1110010869
Date: 01.09.2009		Ratification of norms	Dt.11.05.2005

The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm to furnish the required information by 13.10.2009 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 27.10.2009.

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S.No.97

Case No. A/R-15	M/s. Godrej & Boyce MFG. Co. Ltd.,	F.No. 01/80/162/ 960/AM08/DES.I	Lic.No. & Date
Meeting No. 22/10		RA F.No.03/94/040/564/AM08	0310441981
Date: 01.09.2009		Ratification of norms	Dt.06.09.2007

The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, however decided to issue final reminder to the firm to furnish the required information by 13.10.2009 and appear before the committee to explain their case in person on 27.10.2009 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 27.10.2009.

(B. C. Nayak D.O., DHI)
Member

(S.K. Jain, D.O., DIPP)
Member

(B. D. Ghosh, Jt. IA, MOS)
Member

(K.K. Funda, Asstt. Director)
Member

(A.K. Mishra, AIA, MOS)
Member

(Krishan Kumar, Dy. DGFT)
Convener

(A. Komu)
Chairman